

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 03/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/2/2016
NAME OF THE PETITIONER(S) : John S. Dorai
NAME OF THE RESPONDENT(S) : M/S The Church of South India Trust Association & others
SECTION : 241

Sl.No. NAME (IN CAPITAL) REPRESENTED BY SIGNATURE

Mr. V. Prakash S.A

① S. Bharathirajan

counsel for R2 to R11

S. Prakash 03/04/17

② J. JENNY

Counsel for Impleading Petitioner
in A.No. 43 & 44/2017
third party / Respondent

J. Jenny 03/04/17

Mr. V. SEWARD ADVOCATE

③ D. Prakash MURUGANATHAN

Counsel for 1st Respondent

D. Prakash 3/4/2017

S. JAYAKUMAR

④ S. JAYAKUMAR

Counsel for Petitioner No 48/17

[Signature]

⑤ JOHN S. DORAI

Petitioner

[Signature] 3/4/17

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ORDER

Petitioner Mr. John S. Durai is present in person. Counsel for R2 to R11 is present. The Respondents pray some more time for filing counter in the main Petition and also counter in CAs 43, 44, 48 and 49/2017. It is seen from the previous interim order that last chance was given for filing counter in the main petition. In view of the prayer for grant of time, we are inclined to enlarge the time by giving one more opportunity in the interest of justice for filing counter in the main petition by the Respondents and also connected CAs. In the meantime, the Petitioner is directed to file rejoinder to the interim counter filed by the Respondents. Put up on **12.4.2017 at 10.30 A. M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)